



record. However, as the facts indicate, the record has not yet been received in the Registry of this Court. This has caused serious prejudice to the petitioner who is undergoing sentence and also tends to waste the judicial time.

The Registrar of the High Court, is therefore, called upon to file a report indicating the steps taken pursuant to the order of this Court and the reasons why the record has not yet been sent to the Registry of this Court.

Copy of this order shall also be placed before the Hon'ble Chief Justice of the High Court for his perusal and appropriate action.

The record must be received in the Registry of this Court by 20.03.2022. In case the record is not submitted, the concerned officials from the Trial Court and the High Court shall remain personally present on the next occasion.

List on 25.03.2022.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER